

In the case of Gaurav Kajla vs. Neeraj Sharma.

CC No. 514074/16

26-06-2020

File taken up for pronouncement of judgment through Cisco Webex in pursuance of circular number 8188-8348/DJ/Covid19 Lockdown/pronouncements/2020 dated 03.05.2020 of the Ld District and Sessions Judge,Central, Tis Hazari .

Present : Complainant in person alongwith Ld.Counsel Sh. Navneet Sharma.
Accused in person alongwith Ld.Counsel Sh. Atul Sharma.

The Reader,Ahlmad,Asst.Ahlmad and both the stenographers are present through video conferencing.

The present matter was listed for judgment on 17.04.2020. However, on the fixed date, due to suspension of court work by the Hon'ble High Court of Delhi on account of the ongoing pandemic of Covid 19 and the consequent lockdown ordered by the Government of India, the present matter was adjourned and fixed for 29.06.2020.

Now today, the present matter was taken up as per the directions of the Hon'ble High Court of Delhi communicated to this court through circular No. 8188-8348/DJ/Covid19 Lockdown/pronouncements/2020 dated 03.05.2020 of the Ld District and Sessions Judge,Central, Tis Hazari . The next date of hearing of the matter is hereby preponed and both the counsels of the contesting parties and the parties of the case were communicated about the date fixed by the reader of this court telephonically as per the telephone numbers provided in their respective vakalatnamas.

Both the parties alongwith their counsels have joined the proceedings through video conferencing.

Vide separate judgement of even date, the accused **Neeraj Sharma** is convicted for the offence u/s 138 NI Act.

Now to come up for arguments on the point of sentence on 11.07.2020.

The soft copy of the judgment as well as this order shall also be provided to the counsels of both the parties through e-mail.

(Tista Shah)
MM-06, THC, Delhi.
26-06-2020

